

12.07 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE INDIAN
TELEGRAPH ACT

The Minister of Transport and Communications (Shri Jagjivan Ram): Sir, I beg to lay on the Table a copy each of the following Notifications under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, making certain further amendments to the Indian Telegraph Rules, 1951:—

(i) S.O. No. 1621, dated the 26th May, 1962.

(ii) S.O. No. 2078, dated the 7th July, 1962.

(iii) G.S.R. No. 943, dated the 14th July, 1962.

[Placed in Library, see No. LT-263-/62].

STATEMENTS REGARDING THE POWER
SUPPLY CRISIS IN DELHI, THE FLOOD
SITUATION IN THE COUNTRY AND THE
REPORT OF THE KRISHNA GODAVARI
COMMISSION

The Minister of irrigation and Power (Hafiz Mohammad Ibrahim): Sir, I beg to lay on the Table—

(i) a Statement regarding the power supply crisis in Delhi; and with your permission, Sir, a statement regarding the power situation in Calcutta. [See Appendix I, annexures No. 23 and 24].

(ii) A Statement regarding the flood situation in the country. [Placed in Library, see No. LT-265/62].

(iii) a Statement regarding the Report of the Krishna Godavari Commission. [See Appendix I, annexure No. 25.]

Shri Hari Vishnu Kamath (Hoshangabad): I request that time be found for a discussion of the power supply crisis in Delhi.

Mr. Speaker: I can only decide when I get some notice.

Shri Hari Vishnu Kamath: That we will give.

Mr. Speaker: You give that notice and I will take a decision. Before that what can I say?

Shri S. M. Banerjee (Kanpur): It is better we consider that. We were so concerned about the power crisis that we gave notice of an adjournment motion. We expected that at least the hon. Minister would make a statement. Let us know the story; let us know what is happening. Every day we are facing this crisis.

Mr. Speaker: I would ask that this may be circulated to the Members so that they can study it....

Shri S. M. Banerjee: So that we may be allowed to put questions. Every day we are facing the situation. I do not know whether the hon. Minister....

Mr. Speaker: It will be circulated and then we can see.

NOTIFICATIONS UNDER THE MOTOR VEHICLES
ACT AND REPORT AND CERTIFIED
ACCOUNTS OF THE SHIPPING DEVELOPMENT
FUND COMMITTEE AND AUDIT
REPORT THEREON

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): Sir, I beg (i) to relay on the Table a copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, making certain amendments to the Tripura Motor Vehicles Rules, 1954:—

(a) Notification No. F-VIII(6)-MV/61 published in Tripura Gazette dated the 25th November, 1961. [Placed in Library, see No. LT-189/62].

(b) Notification No. F. IV(2)-MV/61 published in Tripura Gazette dated the 26th May, 1962.

[Placed in Library, see No. LT-212/62].

(ii) to lay on the Table a copy each of the following papers—

(a) Following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—

(1) Notifications No. F. 12/130/56-61/PR(T) and No. F. 12/41/61-Transport published in Delhi Gazette dated the 12th April, 1962 and 24th May, 1962, respectively, making certain amendments to the Delhi Motor Vehicles Rules, 1940. [Placed in Library, see No. LT-267/62].

(2) Notification No. 66/62/F. 68-176/61-Pub. published in Andaman and Nicobar Gazette, dated the 5th April, 1962, making certain further amendments to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939. [Placed in Library, see No. LT-268/62].

(b) Report and the Certified Accounts of the Shipping Development Fund Committee for the period ended the 31st March, 1961 together with the Audit Report thereon, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958. [Placed in Library, see No. LT-269/62].

(c) Statement correcting the reply given on the 3rd May, 1962 to a Supplementary by Shri S. C. Samanta on Starred Question No. 385 regarding Second Shipyard at Cochin. [See Appendix I, annexure No. 26].

NOTIFICATIONS UNDER THE DELHI DEVELOPMENT ACT AND CERTIFIED ACCOUNTS OF THE DELHI DEVELOPMENT AUTHORITY

The Minister of Health (Dr. Sushila Nayar): Sir, I beg to lay on the Table a copy each of the following papers:—

(i) The Delhi Development Authority (Publication of Approval of Plan) Regulations, 1926, published in Notification No. S.O. 2165

dated the 14th July, 1962, under section 58 of the Delhi Development Act, 1957.

[Placed in Library, see No. LT-271/62].

(ii) Certified Accounts of the Delhi Development Authority for the year 1959-60 together with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.

[Placed in Library, see No. LT-272/62].

RESOLUTIONS ON THE RECOMMENDATIONS OF CENTRAL WAGE BOARDS AND ANNUAL REPORT OF THE COAL MINES RESCUE STATIONS COMMITTEE, DHANBAD

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): Sir, on behalf of the Minister of Labour, Shri Hathi, I beg to lay on the Table a copy each of the following papers:—

(i) Government Resolution No. WB-3/34/62, dated the 7th July, 1962, on the recommendations made by the Central Wage Board for tea plantations industry for the grant of interim wage increase in Assam and West Bengal. [Placed in Library, see No. LT-273/62]

(ii) Government Resolution No. WB-3/43/62, dated the 19th July, 1962 on the recommendations made by the Central Wage Board for tea plantations industry for the grant of interim wage increase in Tripura. [Placed in Library, see No. LT-274/62].

(iii) Annual Report of the Coal Mines Rescue Stations Committee, Dhanbad, for the year 1961-62. [Placed in Library, see No. LT-275/62].

ANNUAL REPORT AND BUDGET ESTIMATES OF THE DAMODAR VALLEY CORPORATION

The Minister of State in the Ministry of Irrigation and Power (Shri